## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

### LOK SABHA UNSTARRED QUESTION NO. 391

TO BE ANSWERED ON THE 26<sup>TH</sup> APRIL, 2016/ VAISAKHA 6, 1938 (SAKA)

**BETTER POLICING IN DELHI** 

391. SHRI HARISH MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the High Court of Delhi has directed the Union Government to formulate a "concrete plan of action" for better policing and reducing crime in Delhi, after observing that various proposals sent by Delhi Police and the Home Ministry were shot down, by Finance Ministry due to financial constraints; and

(b) if so, the action taken by the Union Government in this regard?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Hon'ble High Court of Delhi vide its order dated 22.03.2016 passed in Writ Petition (C) No. 7927/2012 Court on its Own Motion Vs Union of India & Anr. has directed to file an affidavit indicating the status along with specific timelines of the proposals of the Ministry of Home Affairs as well as of the Ministry of Finance demonstrating an integrated plan of action with regard to improving policing in Delhi and thereby reducing the instances of crime, particularly, with regard to crime against women, children and senior citizens.

### LSUS.Q.NO.391 FOR 26.04.2016

Proposals from Delhi Police for creation of posts for various units and for different purposes are being received time to time. Ministry of Home Affairs, in consultation with Department of Expenditure, Ministry of Finance scrutinizes these proposals within available resources. Ministry of Home Affairs, with the approval of Department of Expenditure, Ministry of Finance has recently sanctioned creation of 4227 additional posts in Delhi Police for the purpose of separation of crime investigation from law & order functions. A High Level Committee (HLC) has been constituted with the following Terms of Reference to ensure holistic assessment of the manpower requirement of Delhi Police:

- (i) To assess the present set up/strength of Delhi Police vis-à-vis the proposed demand for additional manpower.
- (ii) To assess leveraging latest technology to reduce the requirement of manpower.
- (iii) To assess the future requirement of manpower for the next 10 years.
- (iv) To deliberate on the norms for creation of posts.
- (v) To make comparative analysis with Police Forces of other Metro Cities.

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The HLC in its meeting held on 18<sup>th</sup> March, 2016 observed that as per the Delhi Police Act, the constitution of the Police Force in Delhi is the responsibility of the Administrator i.e. Lt. Governor of Delhi and what can be the number of police in the various ranks has also to be determined by the Administrator. Accordingly, Delhi Police was requested to get all manpower proposals that are at present under consideration of High Level Committee simultaneously vetted/recommended by the Hon'ble LG, Delhi.

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